

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
CP 136/59/PB/2023

IN THE MATTER OF:

Chandani Nagpal Bedi	...	Applicant/Petitioner
Vs		
M/s Oswal Overseas Ltd.	...	Respondent

Order under Section 59 of the Companies Act, 2013.

Order delivered on 25.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Mr. Joby P. Varghese, Mr. Aby P. Varghese, Advs.
For Respondent	:	Mr. Jeemon Raju, Advocate for R1 & 2. Mr. Dhaval Mehrotra, Mr. Aditi Desai, Ms. Riya Wasade, Mr. Aman Varma, Advs. for R7/SEBI Mr. D.S.Chauhan, Shikher Badial, Adv NSDL/R-4

ORDER

Ld. Counsel for the petitioner appeared physically.

Ld. Counsel Mr. Jeemon Raju for Respondent No. 1 & 2 appears and seeks time to file Vakalatnama in the matter.

Ld. Counsel Ms. Aditi Desai for Respondent No. 7 appeared and stated that Vakalatnama in the matter is filed.

Ld. Counsel for Respondent No. 4/NSDL appeared through VC and submitted that the reply had been filed.

Await the appearance of the other respondents.

List the matter again **on 04.07.2024.**

Meantime Ld. Counsel for the parties, who entered appearance are directed to file reply in the matter.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)